

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT
(Civil Appellate Jurisdiction)

Wednesday, the Eleventh day of November Two Thousand Twenty

PRESENT

The Hon`ble Mr.Justice N.KIRUBAKARAN
and
The Hon`ble Mr.Justice B.PUGALENDHI

WP(MD) No.15931 of 2020

1 V. RAMESH
S/O. VELLAICHAMY, 559/11, WEST 4TH CROSS
STREET, K.K.NAGAR, MADURAI.

... PETITIONER(S)

Vs

1 THE VICE CHANCELLOR,
DR.AMBEDKAR LAW UNIVERSITY, DGS, DINAKARAN
SALAI, RAJA ANNAMALAIPURAM, CHENNAI -600028.

2 THE PRINCIPAL,
PRIST UNIVERSITY, PRIST UNIVERSITY CAMPUS,
ARASANUR, SIVAGANGAI DISTRICT

3 THE PRINCIPAL,
GOVERNMENT LAW COLLEGE, MADURAI -20.

4 THE SUPERINTENDENT OF POLICE,
COLLECTORATE, SIVAGANGAI DISTRICT

5 THE COMMISSIIONER OF POLICE,
MADURAI CITY, MADURAI.

6 THE SUPRINTENDENT OF POLICE,

MADURAI.

... RESPONDENT(S)

ORDER : The Court Made the following order :-

[Order of the Court was made by N. KIRUBAKARAN, J.]

Mr.R.Parthiban, learned counsel takes notice on behalf of the 1st respondent. Mr.M.Muthugeethaiyan, learned Special Government Pleader takes notice on behalf of respondents 4, 5 and 6.

2. This Court, suo motu, impleads (i) the Home Secretary, Tamil Nadu Government, Tamil Nadu Secretariat, Chennai, (ii) the Director General of Police, Tamil Nadu Police, Beach Road, Chennai, (iii) the Chairman, Bar Council of India, New Delhi, (iv) the Chairman, Tamil Nadu Bar Council, High Court Campus, Chennai, (v) the Chairman, JAAC Committee, No.6, Hosur Road, Opposite to Police Commissioner Office, Coimbatore 18, (vi) the Chairman, Mr.S.K.Vel, Tamilnadu, Pondicherry, Advocate Federation, Office at Namakal Bar Advocate Association, Tamil Nadu, (vii) the President/Secretary, Madras High Court Campus, Advocate Association, MBA, Chennai, (viii) the President/Secretary, Madras High Court Advocate Association, MHAA, Madras High Court Campus, Chennai, (ix) the President/Secretary, Women Advocate Association, Madras High Court Advocate Association, Madras High Court Campus, Chennai, (x) the President/Secretary, Madurai Bar Association (MBA), Madras High Court of Madurai Bench, Madurai Bench Campus, Madurai, (xi) the President/Secretary, Madurai Bar Association (MBHAA), Madras High Court of Madurai Bench, Madurai Bench Campus, Madurai, (xii) the President/Secretary, Madurai Bar Association (MMBA), Madras High Court of Madurai Bench, Madurai Bench Campus, Madurai, (xiii) the President/Secretary, Women Advocate Association, Madras High Court of Madurai Bench, Madurai Bench Campus, Madurai, (xiv) the President/Secretary, Madurai Bar Association (MAHAA), Madras High Court of Madurai Bench, Madurai Bench Campus, Madurai and (xv) the President/Secretary, Madurai District Court (MBA), Madurai District Court Campus, Madurai as respondents to this writ petition.

3. Mr.M.Subash Babu, learned Counsel takes notice on behalf of the Chairman, Bar Council of India, New Delhi and Mr.Nirajan S.Kumar, learned counsel takes notice on behalf of the Chairman, Bar Council of Tamil Nadu and Puducherry.

4. It is alleged by the learned Counsel for the petitioner that the students, who are studying in the Law Colleges, are using Advocate stickers by sticking them in their vehicles in order to escape from the police.

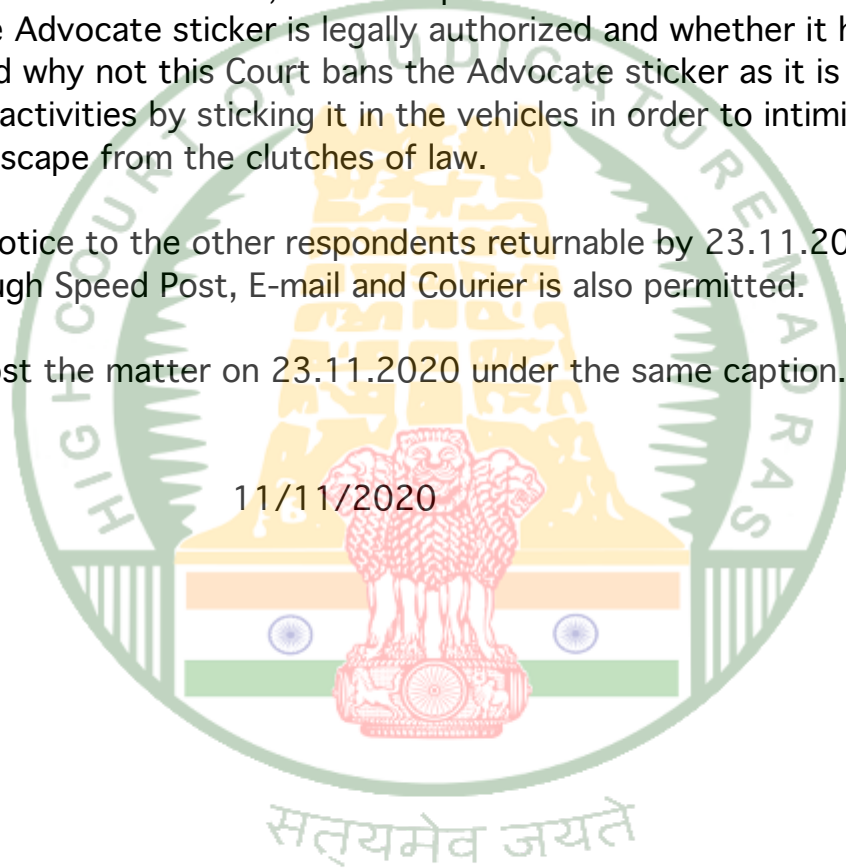
5. Moreover, many instances have been reported in the newspapers, in which, goondas have misused the Advocate stickers while carrying the contrabands as well as for criminal activities.

6. In view of the above, all the respondents are directed to answer as to whether the Advocate sticker is legally authorized and whether it has got legal sanction and why not this Court bans the Advocate sticker as it is being used for criminal activities by sticking it in the vehicles in order to intimidate the Police and escape from the clutches of law.

7. Notice to the other respondents returnable by 23.11.2020. Private notice through Speed Post, E-mail and Courier is also permitted.

8. Post the matter on 23.11.2020 under the same caption.

11/11/2020



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